

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(16)

O.A. No. 1763 of 1995

New Delhi, dated this the 17th March, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri A.K.Goel,
S/o Shri R.D.Goel,
R/o House No.396, Nanak Pura,
Moti Bagh-II,
New Delhi.

... APPLICANT

By Advocate: Ms. Maneesha Nigam proxy
counsel for Mrs. Avnish Ahlawat

VERSUS

1. Union of India through
the Director,
Staff Selection Commission,
Dept. of Personnel & Training,
Ministry of Personnel, Public Grievances
and Pensions,
Block No.12, C.G.O. Complex,
Lodi Road,
New Delhi.

2. Union of India
through Govt. of N.C.T. of Delhi,
Chief Secretary,
5, Shyam Nath Marg,
New Delhi. RESPONDENTS

By Advocate: Shri E.X. Joseph

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that the applicant
has since qualified in DASS Gr.II Examination
and under the circumstances nothing further
survives in this O.A. which is therefore
dismissed ^{as} ~~now~~ having become infructuous.

A. VedaValli
(DR. A. VEDAVALLI)
Member (J)

/GK/

S.R. Adige
(S.R. ADIGE)
Member (A)